

Goods trains are not run as scheduled trains on a fixed time table. Running of a goods train depends upon certain parameters such as availability of demand, wagon loading and availability of loaded stock for certain pair of origin and destination at a given point of time etc.

Lecturers in Delhi University

5755. SHRI VISHWANATH SHASTRI : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government have received complaints regarding the irregularities in the appointment of the lecturers in Delhi University;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) No such complaint appears to have been received by the Government.

(b) and (c). Do not arise.

[English]

AC 3 Tier Coaches

5756. PROF. ASHOK ANANDRAO DESHMUKH : Will the Minister of RAILWAYS be pleased to state :

(a) whether AC 3 Tier coaches have been attached to some of the super fast trains excluding Rajdhani Express;

(b) if so, the names of such trains;

(c) whether there is any proposal to increase the number of such coaches specially to cope up with the summer rush;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF) : (a) and (b). Yes, Sir. A.C. 3 Tier coaches are presently running on 2303/2304 & 2381/2382 Poorva Express trains, 2903/2904 Frontier Mail and 2417/2418 Prayagraj Express.

(c) and (d). Additional A.C. 3 Tier coaches are being provided on various Rajdhani Expresses subject to traffic demand, availability of coaches and operational feasibility.

(e) Does not arise.

Privatisation of Higher Education

5757. SHRI SATYA DEO SINGH :
SHRI RAMPAL SINGH :
SHRIMATI KRISHNENDRA KAUR (DEEPA):
SHRI RAJENDRA AGNIHOTRI :
SHRI R. SURENDER REDDY :
SHRI GURUDAS KAMAT :
KUMARI SUSHILA TIRIYA :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Executive Council of the Delhi University has recently decided to augment its resources through private funding and other sources;

(b) if so, the details thereof;

(c) whether the Delhi University Teachers' Association (DUTA) have expressed concern over introducing the concept of private funding and have strongly opposed the same;

(d) if so, the details thereof; and

(e) the reaction of the Government and the U.G.C. thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) to (e). The Executive Council of the University of Delhi, at its meeting held on 07-04-1995, has decided to permit the Faculties/Departments of the University to undertake certain resource generation measures which, inter-alia, include patent rights, consultancy services, endowment funds and contributions from alumni and non-resident Indians. Though the Delhi University Teachers' Association has expressed their reservations over the issue of external resource generation, their fears and objections are unfounded to the Executive Council has itself laid down that the efforts at resource generation must not be at the cost of autonomy of the University and quality of education and that the basic objects of the University must always take precedence over other considerations.

[Translation]

Rajaji National Park

5758. SHRI RAM SINGH : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Government are aware of incidents of illegal hunting and felling of trees in the Rajaji National Park in Uttar Pradesh;

(b) if so, the details thereof;

(c) whether the Government have also received several complaints in this connection;

(d) if so, the details thereof; and

(e) the action taken by the Government in the Matter?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH):

(a) to (e). The information is being collected from the State Government of Uttar Pradesh and will be laid on the Table of the House.

Orphanages

5759. SHRIMATI BHAVNA CHIKHLIA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the number of orphanages run by the Government and private parties in the country and the capacity thereof, State-wise; and

(b) the annual amount allocated, if any by the Government for the maintenance of these orphanages, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT) (SHRIMATI BASAVA RAJESWARI) : (a) and (b). Information is being collected and will be laid on the Table of the House.

[English]

Howrah-Delhi-Janta Express

5760. SHRI RAJNATH SONKAR SHASTRI : Will the Minister of RAILWAYS be pleased to state:

(a) whether Howrah-Delhi-Janta Express (No. 3039) had not been operating from January, 1995;

(b) if so, whether return tickets for sleeper class from Kanpur to Delhi in the above train had been issued from New Delhi Railway Station on 17.2.95;

(c) if so, the reasons therefor; and

(d) the action proposed to be taken in the matter?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF) : (a) to (d). This train was initially suspended from 16.1.95 to 12.2.95 and later on further upto 7.3.95. Some booking of passengers was made in the intervening period and they were refunded.

[Translation]

Compensation Under Consumer Protection Act

5761. SHRI MOHAN SINGH (DEORIA) : Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) whether the National Consumer Protection Commission and the Consumer Protection Courts

functioning in various parts of the country have issued orders for the payment of compensation under Consumer Protection Act to consumers by Railways and Development authority which are important Government establishments while deciding several cases;

(b) whether the Government have collected any figures regarding the amount which had to be paid by Government establishments in the country during the last year on account of compensation under the Consumer Protection Act;

(c) whether the Government are considering such a change in Government rules wherein the compensation which is being paid to the consumers due to the negligence of Government officers and employees is deducted from the salaries of concerned employees or officers instead of bearing on Government exchequer; and

(d) if not, the reasons therefor?

MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI BUTA SINGH) : (a) and (b). The Ministry of Civil Supplies, Consumer Affairs & Public Distribution does not compile such information.

(c) and (d). There is no proposal with the Ministry of Civil Supplies, Consumer Affairs & Public Distribution to amend the Rules to this effect. It is for the concerned Department to take such action as and when the situation arises or when the court decides so.

Forest Land

5762. DR. AMRITLAL KALIDAS PATEL : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Government have decided to allot waste and degraded forest land to private parties for its development; and

(b) if so, the details thereof alongwith the grounds on which such land is proposed to be allotted and the rules prescribed in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) and (b). In view of the increasing threat of encroachment upon the large quantum of degraded forest land in the country and the need to afforest it urgently so as to expand green cover, inhibit encroachment and halt soil denudation and also to meet fuel and fodder needs and thereby to reduce pressure on existing natural forests and protected areas, the Government is considering to involve industry afforestation of severely degraded areas in partnership with State Forest Development Corporations so as to augment the efforts and the financial resources available for afforestation schemes of the Central and State Governments, NGOs and People's Cooperatives.